NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 49/ND/2015 RT CP No.200/Chd/Hry/2017

Shri Rajat Kumar Bhalotia & Anr.

... Petitioners

Versus.

CA Nos. 130/2015, 130/2016 and 76/C-I/2016.

M/s. Sai Tech Medicare Pvt. Ltd. & Ors.

...Respondents

Present:

Mr. Deepak Kapoor, Advocate with Mr. Varsha Kapoor, Advocate

for petitioners.

Mr. Vaibhav Sahni, Advocate for respondents.

Learned counsel for the parties submit that appeal before the Punjab and Haryana High Court in CMA No. 36 of 2016 in/and CAPP No. 13 of 2016 is fixed for 14.09.2017. A copy of the order passed by the Hon'ble High Court on 02.05.2016 has been handed over by learned counsel for the respondents. The Hon'ble High Court while issuing notice of motion directed that in the meantime, the final order in the petition pending before the Company Law Board shall remain in abeyance.

The matter is adjourned to 09.10.2017 for arguments in pending

(Justice R.P. Nagrath) Member (Judicial)

September 07, 2017

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